
KARNATAKA ADVOCATES' WELFARE FUND ACT, 1983

2 of 1985

[12th August, 1983]

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SCHEDULE 1 :- SCHEDULE

KARNATAKA ADVOCATES' WELFARE FUND ACT, 1983

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An Act to provide for the constitution of a welfare fund for the payment of retirement benefits to advocates in the State of Karnataka and for matters connected therewith or incidental thereto. Whereas, it is expedient to provide for the constitution of a welfare fund for the payment of retirement benefits to advocates in the State of Karnataka and for matters connected therewith or incidental thereto. Be it enacted by the Karnataka State Legislature in the Thirty-fourth year of the Republic of India as follows :

1. Short title and commencement :-

(1) This Act may be called the Karnataka Advocates' Welfare Fund Act, 1983.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Definitions :-

In this Act unless the context otherwise requires.

(a) "Advocate" means a person whose name has been entered in the State roll of Advocates prepared and maintained by the Bar Council of Karnataka under Section 17 of the Advocates Act, 1961 (Central Act 25 of 1961), and includes a legal practitioner whose rights are saved under Section 55 of the said Act and who ordinarily practices in the State of Karnataka;

(b) "Bar Association" means an association of advocates recognised by the Bar Council under Section 13;

(c) "Bar Council" means the Bar Council of Karnataka constituted under Section 3 of the Advocates Act, 1961 (Central Act 25 of 1961);

[

1(d) "Cessation of Practice" means removal of the name of an advocate from the roll maintained by the Bar Council or non-renewal of pleadership Certificate on the ground of.

(i) death; or

(ii) permanent disability; or

(iii) voluntary retirement due to old age;

]

(e) "Dependents" means wife, husband, father, mother and unmarried minor children or such of them as are alive;

(f) "Fund" means the Advocates' Welfare Fund constituted under Section 3;

[

2(g) "Member" means member of the fund;

(ga) "Permanent disability" means disability which renders an Advocate totally incapable from practising as such. A certificate to that effect by such authority as may be prescribed, shall be produced;

]

(h) "Prescribed" means prescribed by the Bar Council by rules made under this Act;

(i) "Retirement" means stoppage of practice as an advocate communicated to and recorded by the ³ [Bar Council and the Trustee Committee];

(j) "Registered clerk" means a person who is registered as a recognised clerk or gumasta of an advocate or a pleader in connection with any rules passed by the High Court of Karnataka under Article 225 of the Constitution of India and Section 54 of the State Reorganisation Act, 1956 or under Section 122 of the Code of Civil Procedure or any other law;

(k) "Stamp" means the stamp printed and distributed under Section 22;

(l) "State" means the State of Karnataka;

(m) "Suspension of practice" means voluntary suspension of practice as an advocate or suspension by the Bar Council for misconduct;

(n) "Trustee committee" means the committee established under

Section 4;

(o) "Vakalath" means vakalathnama and includes memorandum of appearance or any other document by which an advocate is empowered to appear or plead before any Court, Tribunal or other authority.

1. Clause (d) substituted by Act No. 21 of 1993, w.e.f. 2-4-1997.

2. Clauses (g) and (ga) substituted for clause (g) by Act No. 21 of 1993, w.e.f. 2-4-1997.

3. Substituted for the words "Trustee Committee" by Act No. 21 of 1993, w.e.f. 2-4-1997.

3. Advocates Welfare Fund :-

(1) The State Government shall constitute a fund called the Karnataka Advocates' Welfare Fund for the payment of retirement ¹[and other benefits to the advocates and their dependants in the State].

(2) There shall be credited to the Fund. [

²(a) x x x x x;

(b) any ³[x x x x x] contribution made by the Bar Council;

(c) any voluntary donation or contribution made to the Fund by the Bar Council of India, any Bar Association, any other association or institution, any advocate or any other person;

(d) any grant made by the State Government to the Fund;

(e) the amounts set apart from the Legal Benefit Fund constituted under Section 76-A of the Karnataka Court Fees and Suits Valuation Act, 1958 (Karnataka Act 16 of 1958), for providing social security measures for the legal profession;

(f) any sum borrowed under Section 10;

(g) all sums received from the Life Insurance Corporation of India on the death of an advocate under the group insurance policy;

(h) any profit or dividend received from the Life Insurance Corporation of India in respect of policies of Group Insurance of the members of the Fund;

(i) any interest or dividend or other return on any investment made of any part of the Fund;

(j) all sums collected by way of sale of welfare fund stamps under Section 22;

4 (k) amounts collected under Section 15 by way of admission fee.

(3) The sums specified in sub-section (2), shall be paid to, or collected by, such agencies, at such intervals and in such manner, and the accounts of the Fund shall be maintained and operated in such manner, as may be prescribed.

1. Substituted for the words "benefits to the Advocates in the State" by Act No. 21 of 1993, w.e.f. 2-4-1997.

2. Clause (a) omitted by Act No. 21 of 1993, w.e.f. 2-4-1997.

3. The word "other" omitted by Act No. 21 of 1993, w.e.f. 2-4-1997.

4. Clause (k) substituted by Act No. 21 of 1993, w.e.f. 2-4-1997.

4. Establishment of Trustee Committee :-

(1) The State Government may, by notification, establish with effect from such date as may be specified therein a committee to be called the Karnataka Advocates' Welfare Fund Trustee Committee.

(2) The Trustee Committee shall be a body corporate having perpetual succession and a common seal with power to acquire and hold property and shall, by the said name, sue and be sued.

(3) The Trustee Committee shall consist of.

(a) the Advocate General of Karnataka, who shall be the Chairman of the Trustee Committee, ex officio;

(b) the Secretary to Government, Department of Law and Parliamentary Affairs, c.\ \ officio;

(c) two members nominated by the State Government;

(d) ¹ [three] members of the Bar Council nominated by it;

(e) the Chairman of the Bar Council, who shall be the Treasurer of the Trustee Committee, ex officio; and

(f) the Secretary of the Bar Council, who shall be the Secretary of the Trustee Committee, ex officio.

(4) A member nominated by the State Government under clause (c) of sub-section (3), shall hold office for a term of four years.

(5) A member nominated by the Bar Council under clause (d) of sub-section (3), shall hold office for a term of four years or for the duration of his membership in the Bar Council, whichever is less.

1. Substituted for the word "two" by Act No. 21 of 1993, \\v.e.t. 2-1-1997.

5. Disqualification and removal of nominated members of Trustee Committee :-

(1) A member nominated under clause (c) or clause (d) of sub-section (3) of Section 4, shall be disqualified to be a member of the Trustee Committee if he.

(a) becomes of unsound mind; or

(b) is adjudged an insolvent; or

(c) is absent without leave of the Trustee Committee for more than three consecutive meetings thereof; or. 9

1 (d) has committed breach of trust, or

(2) The State Government may remove any member who is or has become disqualified under sub-section (1) from membership of the Trustee Committee:

Provided that no order removing any member shall be passed unless that member and the Bar Council, in the case of a member nominated by it, have been given an opportunity of being heard.

1. Clause (d) substituted by Act No. 21 of 1993, w.c-.f. 2-4-1997.

6. Resignation by nominated members of Trustee Committee and filling up of casual vacancies :-

(1) Any member nominated under clause

Provided that the Bar Council shall consult the State Government before accepting the resignation.

(2) A casual vacancy in the office of a member referred to in sub-section (1), may be filled as soon as may be, by the State Government or the Bar Council, as the case may be, and a member so nominated to fill such vacancy shall hold office for the unexpired portion of the term of office of (he member whose place he fills.

7. Act of Trustee Committee not to be invalidated by vacancy, defect, etc :-

No act done or proceeding taken under this Act or the rules made thereunder by the Trustee Committee shall be invalidated merely by reason of.

(a) any vacancy or defect in the constitution of the committee; or

(b) any defect or irregularity in the nomination of any person as a member thereof; or

(c) any defect or irregularity in such act or proceeding not affecting the merits of the case.

8. Vesting and application of Fund :-

The Fund shall vest in, and be held and applied by, Trustee Committee subject to the provisions and for the purposes of this Act.

9. Function of Trustee Committee :-

(1) The Trustee Committee shall administer the Fund.

(2) In the administration of the Fund, the Trustee Committee shall, subject to the provisions of this Act and the rules made thereunder.

(a) hold the amounts and assets belonging to the Fund in trust;

1(b) x x x x x;

(c) receive applications from the members of the Fund, their nominees or legal representatives, as the case may be, for payments out of the Fund, conduct such enquiry as it deems necessary for the disposal of such applications and dispose of the applications within five months from the date of receipt thereof;

(d) record in the minutes book of the Trustee Committee, its decisions on the applications;

2(e) pay to the members amounts in accordance with of Section 16;

(f) send such periodical and annual reports as may be prescribed to the State Government and the Bar Council;

3 (g) communicate to the applicants by registered post with acknowledgement due, the decisions of the Trustee Committee in respect of claims to the benefits of the fund.

(h) do such other acts as are, or may be, required to be done under

this Act and the rules made thereunder.

1. Clause (b) omitted by Act No. 21 of 1993, w.e.f. 2-4-1997.
2. Clause (e) substituted by Act No. 21 of 1993, w.e.i. 2-4-1997.
3. Clause (g) substituted by Act No. 21 of 1993, w.c.t. 2-4-1997.

10. Borrowing and investment :-

(1) The Trustee Committee may, with the prior approval of the State Government and the Bar Council, borrow from time to time any sum required for carrying out the purposes of this Act.

(2) The Trustee Committee shall deposit all moneys and receipts forming part of the Fund in any scheduled bank or invest the same in loans to any corporation owned or controlled by the Central Government or the State Government or in loans floated by the Central Government or the State Government or in any other manner as the Bar Council may, from time to time direct with the prior approval of the State Government.

(3) All amounts due and payable under this Act and all expenditure relating to the management and administration of the Fund ¹ [and all expenditure relating to supply of Welfare Fund Stamps) shall be paid out of the Fund.

(4) The accounts of the Trustee Committee shall be audited annually by a chartered accountant appointed by the Bar Council.

(5) The accounts of the Trustee Committee, as certified by the auditor, together with the audit reports thereon, shall be forwarded to the Bar Council by the Trustee Committee and the Bar Council may issue such directions as it deems fit to the Trustee Committee in respect thereof.

(6) The Trustee Committee shall comply with the directions issued by the Bar Council under sub-section (5).

1. Inserted by Act No. 21 of 1993, w.e.f. 2-4-1997.

11. Powers and duties of Secretary :-

The Secretary of the Trustee Committee shall.

(a) be the chief executive authority of the Trustee Committee and be responsible for carrying out its decisions;

(b) represent the Trustee Committee in all suits and proceedings for and against it;

- (c) authenticate by his signature all decisions and instructions of the Trustee Committee;
- (d) operate the bank accounts of the Trustee Committee jointly with the Treasurer;
- (e) convene meetings of the Trustee Committee and prepare its minutes;
- (f) attend the meetings of the Trustee Committee with all the necessary records and information;
- (g) maintain such forms, registers and other records as may be prescribed from time to time and do all correspondence relating to the Trustee Committee;
- (h) inspect and verify periodically the accounts and registers of the Bar Associations regarding stamps;
- (i) prepare an annual statement of business transacted by the Trustee Committee during each financial year; and
- (j) do such other acts as may be directed by the Trustee Committee.

12. 1 Transfer of certain money to the Fund :-

x x x x x.

13. Recognition and Registration of Bar Associations :-

(1) All associations of advocates known by any name functioning in any Court centre may, before a date to be notified by the Bar Council in this behalf, apply to the Bar Council in such form as may be prescribed for recognition and registration.

(2) Every application for recognition and registration shall be accompanied by the rules or bye-laws of the association, names and addresses of the office bearers of the association and with an up-to-date list of the members of the association showing the name, address, age, date of enrolment and the ordinary place of practice of each member.

(3) The Bar Council may, after such enquiry as it deems necessary, recognise the Bar Association and issue a certificate of registration in such form as may be prescribed.

(4) The decision of the Bar Council regarding the recognition and registration of the Bar Association shall be final.

(5) Subject to such rules and conditions as may be prescribed by the Government every registered Bar Association may be paid grants by the Government every year.

14. Duties of Bar Associations :-

(1) Every Bar Association shall, on or before the 30th April of every year, intimate to the Bar Council a list of its members as on the 31st March of that year.

(2) Every Bar Association shall intimate to the Bar Council.

(a) any change of the office bearers of the association within fifteen days from such change;

(b) any change in the membership including admission or re-admission within thirty days of such change;

(c) the death, retirement or voluntary suspension of practice of any of its members within thirty days from the date of occurrence thereof; and

(d) such other matter as may be required by the Bar Council or the Government from time to time.

15. 1Membership of the Fund :-

(1) Every advocate, other than an advocate coming under proviso to sub-section (5) of Section 16, on the roll of the Karnataka State Bar Council practising in the State of Karnataka, shall be a member of the Fund and shall file a declaration in such form as may be prescribed along with an admission fee or ¹[rupees one thousand]: Provided that the advocates' other than those who have already become members, shall file such declarations as may be prescribed and pay ²[rupees one thousand] within six months from the date of coming into force of the Karnataka Advocates' Welfare Fund (Amendment) Act, 1993: ³[

Provided further that the Advocates who have already become members, shall pay the balance amount of rupees eight hundred towards admission fee within six months from the date of coming into force of the Karnataka Advocates' Welfare Fund (Amendment) Act, 1996.

⁴ [(1-A) If any Advocate fails to pay the admission fee within the time stipulated under sub-section (1), such fee may be paid together with late fee of rupees ten per month or part of a month

subject to a maximum of rupees one hundred.]

(2) Every member shall furnish the particulars of place of practice with such other details as may be prescribed.

(3) Every member who voluntarily suspends practice or retires shall within fifteen days of such suspension or retirement intimate that fact to the Trustee Committee and if any member fails to do so without sufficient reason the Trustee Committee may reduce the amount due to that member in such manner as may be prescribed.

1. Substituted for the words "rupees one hundred" by Act No. b of 1996

2. Substituted for the words "rupees one hundred" by Act No. 6 of 1996

3. Second proviso inserted by Act No. 6 of 1996.

4. Sub-section (1-A) inserted by Act No. 6 of 1996.

16. Payment from the Fund on cessation of practice :-

1[

(1) A member shall, on cessation of practice arising out of voluntary retirement due to old age, be entitled to receive from out of the fund, an amount at the rate of rupees one thousand for every completed year of practice subject to a maximum of rupees fifty thousand.

]

(2) In the event of the death of a member, the amount shall be paid to his nominee or, where there is no nominee, to his legal dependents or heirs in equal share.

2[

(3) x x x x x.

]

Provided that a member suffering from permanent disablement shall be allowed to retire within five years of his admission to the Fund.

(4) For calculating the period of completed years of practice for the purpose of payment under this Act, every four years of practice at the Bar, if any, before the admission of a member to the Fund shall be computed as one year of practice and added on to the number of years of practice after such admission: **3**[

Provided that while calculating the period of completed years of practice for the purpose of payment under this Act, the fraction of three months and more before admission and fraction of six months and more, after admission shall be treated as one full year:

Provided further that the period of suspension of practice, as a result of misconduct under Section 35 of the Advocates Act, 1961 (Central Act 25 of 1961) shall be excluded for the purpose of calculation of the period of completed years of practice.

4 [

(5) A sum of rupees fifty thousand shall be paid to the member, on cessation of practice due to permanent disability * [or in the event of death of a member, to his nominee or where there is no nominee, to his legal heirs, as the case may be]:

Provided that lumpsum amount shall not be paid to a member, who had voluntarily suspended and resumed practice for purposes of either employment, avocation or business, or who had been enrolled as an Advocate either on retirement or dismissal from service or employment or who enrolls as an advocate after the age of forty years.

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(6) An application for payment from the Fund shall be preferred to the Trustee Committee in such form as may be prescribed.

(7) An application received under sub-section (6), shall be disposed of by the Trustee Committee after such enquiry as it deems necessary.

1. Sub-section (1) substituted by Act No. 21 of 1993, w.e.f. 2-4-1997.

2. Sub-section (3) omitted by Act No. 21 of 1993, w.e.f. 2-4-1997.

3. Provisos inserted by Act No. 21 of 1993, w.e.f. 2-4-1997.

4. Sub-section (5) substituted by Act No. 21 of 1993, w.e.f. 2-4-1997.

17. Restriction on alienation, attachment, etc., of interest in the Fund :-

(1) The interest of any member in the Fund, or the right of a member or his nominee or legal heirs to receive any amount from the Fund, shall not be assigned, alienated or charged and shall not be liable to attachment under any decree or order of any Court,

Tribunal or other authority.

(2) No creditor shall be entitled to proceed against the Fund or the interest therein of any member or his nominee or heirs. Explanation. For the purposes of this section, 'creditor' includes the State or an official assignee or receiver appointed under the Provincial Insolvency Act, 1920 or any other law for the time being in force.

18. Group Life Insurance for members and other benefits :-

The Bar Council may, for the welfare of the members of the Fund.

(a) obtain from the Life Insurance Corporation of India policies of group insurance for the members of the Fund;

(b) provide for medical and educational facilities for the members of the Fund and their dependents; and

(c) provide for such other benefits as may be prescribed.

19. Meetings of Trustee Committee :-

(1) The Trustee Committee shall meet at least once in three months or more often if found necessary to transact business under this Act or the rules made thereunder.

(2) Three members of the Trustee Committee shall form the quorum for a meeting of the committee.

(3) The Chairman or in his absence, a member elected by the members present shall preside over a meeting of the Trustee Committee.

(4) Any matter coming before a meeting of the Trustee Committee shall be decided by a majority of the members present and voting at the meeting and, in the case of an equality of votes, the Chairman or the member presiding over the meeting shall have a casting vote.

20. Travelling and daily allowance to members of Trustee Committee :-

The non-official members of the Trustee Committee shall be eligible to get such travelling allowance and daily allowance as are admissible to the members of the Bar Council.

21. Appeal against decisions of Trustee Committee :-

(1) An appeal against any decision of the Trustee Committee shall

lie to the Bar Council.

(2) The appeal shall be in the prescribed form and shall be accompanied by.

(a) a copy of the order appealed against; and

(b) a receipt evidencing payment of one hundred rupees to the credit of the Bar Council, in any of the branches in Karnataka of any Scheduled Bank.

(3) The appeal shall be filed within thirty days from the date of receipt of the order appealed against.

(4) The decision of the Bar Council on the appeal shall be final.

22. Printing and distribution of stamps by Bar Council :-

(1) The Bar Council shall cause to be printed Welfare Fund Stamps of the value of ¹ [five rupees] with the Bar Council Emblem and its value inscribed thereon.

(2) The Welfare Fund Stamps shall be of the size 1" x 2" and be sold only to members of the Fund.

(3) The custody of the Welfare Fund Stamps shall be with the Bar Council.

(4) The Bar Council shall control the distribution and sale of the Welfare Fund Stamps through Bar Associations.

(5) The Bar Council and the Bar Association shall keep proper accounts of the Welfare Fund Stamps in such form and in such manner as may be prescribed.

(6) The Bar Associations shall purchase the Welfare Fund Stamps from the Bar Council after paying the value thereof less ten per cent of such value towards incidental expenses.

1. Substituted for the words "two rupees" by Act No. 6 of 19%.

23. Vakalath to bear stamps :-

(1) Every ¹ [Advocate] shall affix one Welfare Fund Stamp on every vakalath filed by him and no vakalath shall be filed before or received by any Court, Tribunal or other authority unless it is so stamped.

(2) Every Welfare Fund Stamp affixed on vakalath filed before any

Court, Tribunal or other authority shall be cancelled in the manner provided in the Karnataka Court Fees and Suits Valuation Act, 1958 (Karnataka Act 16 of 1958).

(3) The value of the Welfare Fund Stamp shall, neither be costs in the case nor be collected in any event from the client.

(4) Any contravention of the provisions of sub-section (3) by the member shall disentitle him to the benefits of the Fund and the Trustee Committee shall report such instances to the Bar Council for appropriate action.

1. Substituted for the words "member of the Fund" by Act No. 19 of 1958.

23A. Contribution by Senior Advocate :-

1 .

(1) Every designated Senior Advocate shall contribute rupees two thousand five hundred per year to the Fund.

(2) if any designated Senior Advocate fails to pay the contribution under sub-section (1), before the last day of the month next to the month in which the contribution becomes due, such contribution may be paid together with late fee of rupees twenty-five per month or part of a month subject to a maximum of rupees five hundred.

]

1. Section 23-A inserted by Act No. 19 of 1958.

24. Protection of action taken in good faith :-

(1) No suit, prosecution or other legal proceedings shall lie against any person for anything which is in good faith done or intended to be done in pursuance of this Act or any rule made thereunder.

(2) No suit or other legal proceedings shall lie against the Trustee Committee or the Bar Council for any damage caused or likely to be caused by anything which is in good faith done or intended to be done in pursuance of this Act or any rule made thereunder.

25. Bar of jurisdiction of Civil Courts :-

No Civil Court shall have jurisdiction to settle, decide or deal with any question or to determine any matter which is by or under this Act required to be settled, decided or dealt with or to be determined by the Trustee Committee or the Bar Council.

26. Power to summon witnesses and take evidence :-

The Trustee Committee and the Bar Council shall, for the purposes of any enquiry under this Act, have the same powers as are vested in a Civil Court while trying a suit under the Code of Civil Procedure, 1908, in respect of the following matters, namely.

- (a) enforcing the attendance of any person or examining him on oath;
- (b) requiring the discovery and production of documents;
- (c) receiving evidence on affidavit;
- (d) issuing commissions for the examination of witnesses.

26A. The Advocates Family Welfare Fund :-

1.

(1) Subject to such rules as may be prescribed, the State Government shall constitute a Fund called the Karnataka Advocates Family Welfare Fund, for payment of family welfare benefits to the nominees or legal heirs of the deceased advocates.

(2) The contribution for the membership of the fund shall be a sum of rupees one thousand:

Provided that the State Government may prescribe a lesser amount for contribution by persons belonging to Scheduled Castes or Scheduled Tribes for the membership of the fund.

(3) There shall be credited to the fund.

(a) contributions made by the members of the fund;

2 (aa) contribution made by the State Government;

(b) any donation or contribution made to the fund by the Bar Council of India, Bar Council any Bar Association, any Association or authority, institution, any Advocate or any other person or institution.

(4) the State Government shall constitute a Committee for the administration of the fund.

(5) Every advocate practising in any Court in the State and being a member of the Bar Association, may apply to the Committee constituted for the Administration of the fund for admission as a member of the fund, in such form as may be prescribed;

(6) Upon the death of an Advocate who is a member of the fund, his nominee or as the case may be, legal heirs shall be paid such sum not exceeding rupees one lakh as may be prescribed;

(7) All matters relating to the fund including its membership, administration and conditions subject to which payment from the fund shall be made, shall be as may be prescribed.

1. Section 26-A inserted by Act-No. 21 of 1993, w.e.f. 2-4-1997.

2. Clause (aa) inserted by Act No. 6 of 1996.

27. Registered Clerks Welfare Fund :-

(1) Subject to such rules as may be prescribed by it, the State Government shall constitute a Fund called the Karnataka Registered Clerks Welfare Fund for payment of retirement benefits to the registered clerks in the State.

(2) There shall be credited to the Fund.

(a) any grant that may be made by the State Government; and

(b) any donation or contribution made to the Fund by the Bar Council of India, Bar Council, any Bar Association, any association or authority, institution, any advocate or any other person.

(3) The State Government shall constitute a committee for the administration of the Fund.

(4) The State Government may make rules to provide for all matters relating to the Fund including its membership and administration and the conditions subject to which payment from the Fund shall be made.

28. Power to make rules :-

The Bar Council may, with the previous approval of the State Government, by notification in the Official Gazette, make rules for the purposes of carrying into effect the provisions of this Act other than for provisions of Section 27.

29. Amendment of Act 16 of 1958 :-

In the Karnataka Court Fees and Suits Valuation Act, 1958 (Karnataka Act 16 of 1958), after Section 76, the following section shall be inserted, namely-

"76-A. Legal Benefit Fund.

(1) Notwithstanding anything contained in this Act or any other law

for the time being in force, it shall be competent for the State Government to levy an additional Court fee, by notification, in respect of appeals or revisions to Tribunals or Appellate Authorities, other than Civil and Criminal Courts, at a rate not exceeding one hundred rupees for each appeal or revision.

(2) There shall be constituted a Legal Benefit Fund to which shall be credited the proceeds of the additional Court fee levied and collected under sub-section (1).

(3) The Fund constituted under sub-section (2), shall be applied and utilised for the purpose of providing an efficient legal service for the people of the State and to provide social security measures for the legal profession.

(4) The mode and manner in which legal service to the people may be made more efficient and social security measures for the legal profession may be provided, shall be as prescribed by rules made by Government."

SCHEDULE 1
SCHEDULE

[See Sections 9 and 16]
